

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 676 of 2018**

**IN THE MATTER OF:**

**Manji Patel**

**.....Appellant**

**Vs.**

**Corporate Finance & Investment Services  
India Pvt. Ltd. & Ors.**

**.....Respondents**

**Present :**

**For Appellant: Mr. Aniruddha Deshmukh, Advocate**

**For Respondents: Mr. Rahul Chitnis with Mr. Aaditya Pande, Advocates**

**With**

**Company Appeal (AT) (Insolvency) No. 678 of 2018**

**IN THE MATTER OF:**

**Pravin Patel**

**.....Appellant**

**Vs.**

**Corporate Finance & Investment Services  
India Pvt. Ltd. & Ors.**

**.....Respondents**

**Present :**

**For Appellant: Mr. Aniruddha Deshmukh, Advocate**

**For Respondents: Mr. Rahul Chitnis with Mr. Aaditya Pande, Advocates**

**....contd./**

**O R D E R**

**12.03.2019** – Mr. Nikhil Goel, Advocate for Appellant submits that the parties have settled the matter and prays to withdraw the matter. We accordingly allow the prayer and dispose of the appeal.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A. I. S. Cheema]  
Member (Judicial)

ss/sk